

## **Summary of the Combination**

*[In terms of Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011, as amended].*

### **A. Name of the parties to the combination**

1. SAIC Motor HK Investment Limited (**“SAIC HK”/ “Acquirer”**);
2. General Motors India Private Limited (**“GMI”/ “Target”**).

### **B. Type of Combination**

3. SAIC HK, through a subsidiary in India (which is yet to be incorporated) (**“Indian Subsidiary”**), proposes to acquire certain selected assets of a plant owned by GMI in Halol, Gujarat (**“Proposed Combination”**).
4. The Proposed Transaction is in the nature of an acquisition and falls under Section 5(a) of the Competition Act, 2002 (as amended).

### **C. Area of activity of the Parties to the Combination**

#### **SAIC HK (Acquirer)**

5. SAIC HK is present in the international trade of automobile and critical parts. Other services provided by SAIC HK include investment, technical and service trade, training and consulting.

GMI (Target)

6. GMI presently manufactures the Chevrolet Beat, Chevrolet Sail (hatchback and Notchback), Chevrolet Cruze, Chevrolet Enjoy, Chevrolet Tavera, and imports CBU Chevrolet Captiva and Chevrolet Trailblazer for the Indian market.
7. GMI operates two manufacturing facilities in India -
  - i. the Halol manufacturing plant in the state of Gujarat; and
  - ii. the Talegaon manufacturing plant in the state of Maharashtra.

**D. Relevant market(s) to which the combination relates**

8. The relevant market for the Proposed Combination may be considered to be *“the market for manufacture of passenger cars in India”*.

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